HIGH COURT OF BOMBAY AT GOA

N O T I C E

SITTING LIST w.e.f. 02.01.2024
(Partial Modification w.e.f. 4th March 2024)

It is hereby notified for the information of the Advocates and the parties appearing in person that in the event of non-availability of any Court as also in the event of any Court passing an order for not placing the matter before the said Court at the **High Court of Bombay at Goa**, the Hon'ble the Chief Justice has been pleased to approve the following :

A) From **Monday** to **Wednesday**, the urgent mentioning and placing of the matters pertaining to the Single Bench-I is allowed before the **Hon'ble Shri. Justice M. S. Sonak** after the Division Bench work is over.

* B) On **Friday** the urgent mentioning and placing of the matters pertaining to the Single Bench-II is allowed before the **Hon'ble Shri Justice A. G. Gharote** after the Division Bench-II work is over.

* C) The urgent mentioning and placing of matters pertaining to the Court presided over by the **Hon'ble Shri. Justice M. S. Sonak** is allowed before the Court presided over by the **Hon'ble Shri. Justice A. G. Gharote** and vice versa.

* D) The urgent mentioning and placing of matters pertaining to the single bench-III presided over by the **Hon'ble Shri. Justice Valmiki SA Menezes** is allowed before the Single Bench-II presided over by the **Hon'ble Shri. Justice A. G. Gharote.**

NOTE

(i) The aforesaid directions shall be in force until the present assignment continues.

(ii) In the event of any difficulty in giving effect to the aforesaid general directions, the matter be placed before the Hon'ble the Chief Justice for seeking appropriate directions.

*** Indicates partial modification at Sr. No. (B), (C) and (D).**

High Court, Appellate Side, Bombay)
Date : 29th February 2024)

By Order

Sd/-
(H. M. Bhosale)
Registrar (Judl-I)